

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

WEDNESDAY, THE TWENTY THIRD DAY OF SEPTEMBER
TWO THOUSAND AND TWENTY SIX

PRESENT

**THE HONOURABLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HONOURABLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

WRIT PETITION NO: 2625 OF 2021

Between:

1. K.Satyanarayana, S/o. K.Bhadraiah, Aged about 56 years, Working as Inspector of Police (Cyber Crimes) Cyberabad, Hyderabad.
2. G.Ranveer Reddy, S/o. Late G.Bal Reddy, Aged about 54 years, Working as C.I. of Police, Mangalhat, Hyderabad, T.S.
3. G.Mohan, S/o.Late G.Laxmaiah, Aged about 52 years, Working as C.I. of Police, Bhupalpally Task Force, Warangal, T.S.

.....PETITIONERS

AND

1. THE STATE OF ANDHRA PRADESH, Rep by its Principal Secretary Home Dept, A.P. Secretariat, Velagapudi, Amaravathi.
2. THE STATE OF TELANGANA, Rep by its Principal Secretary, Home Department, T.S. Secretariat, Hyderabad.
3. The Director General of Police, State of Andhra Pradesh, Mangalagiri, Guntur District.
4. The Director General of Police, State of Telangana, Lakdikapul, Hyderabad.
5. The Deputy Inspector General of Police, Warangal Range, Warangal District.
6. The Union of India, Rep by its Secretary, Ministry of Personnel PG and Pensions, Department of Personnel and Training North Block, New Delhi -110 001.
7. The Principal Secretary to Government, State Re-Organization Department, GAD Govt., A.P., Ex-Officio Member, Secretary to Advisory Committee, Secretariat, Hyderabad.
8. The Commissioner of Police, Hyderabad City, HYDERABAD.

.....RESPONDENTS

Petition Under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased

to issue any writ order (or) direction more especially one in the nature of writ of Mandamus declare the the action of the respondents in ignoring the orders of Hon'ble Supreme Court of India in C.A.6799-6800 of 2014 dt.12.04.2017 while issuing G.O.Ms.No.153, Home (Ser.I) Department dt. 5.10.2018 and the integrated In sectors list of Telangana State in Procs. Rc.No.260/E1/2014, dt.19.11.2020 as illegal, arbitrary and violative of Art. 141 of the Constitution of India and consequently to direct the respondents to accord the first vacancy in Inspector category available for promotion as on 5.5.2010, 5.5.2010 and 18.01.2010 to the petitioners respectively implementing the orders of the Hon'ble Supreme Court of India and to consider them for appropriate placement and seniority in the G.O.Ms.No.153, Home (Ser.I) Department, dt.5.10.2018 and the Telangana State Seniority list dt. 19.11.2020 and to consider them for further promotion to Dy. Superintendent of Police category as per law in the ensuing promotions apart from fixation of notional seniority to them as per law.

I.A.NO:1 OF 2021

Petition Under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to directed to implement the orders of the Hon'ble Supreme Court of India in C.A.No.6799- 800 and batch dt.12.04.2017 in Petitioners cases and consider them for promotion to Dy. Superintendent of Police category as per law in the existing vacancies along with others eligible, pending disposal of writ petition.

Counsel for the Petitioners : SRI R.V.MALLIKARJUNA RAO

Counsel for the Respondent Nos.1 & 3 : G.P FOR SERVICES (A.P)

Counsel for the Respondent Nos.2, 4, 5 & 8 : G.P FOR SERVICES

Counsel for the Respondent No.6 : SRI B.RAJESHWAR REDDY (G.P. FOR STATE OF ANDHRA PRADESH)

Counsel for the Respondent No.7 : SRI P.GOVIND REDDY

The Court made the following ORDER

**IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD**

**THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH
AND
THE HON'BLE SRI JUSTICE VAKITI RAMAKRISHNA REDDY**

**WRIT PETITION No.2625 of 2021
(CNR No. HBHC010042722021)**

DATED : 23.09.2026

Between:

K. Satyanarayana and two others

... Petitioners

AND

**The State of Andhra Pradesh,
Rep. by its Principal Secretary Home Department,
A.P. Secretariat, Velagapudi, Amaravathi
and 7 others**

... Respondents

ORDER:

Mr. R.V. Mallikarjuna Rao, learned counsel appears for the petitioners.

2. This Writ Petition is filed with the following prayer:

“.....to issue any writ or order or direction more especially one in the nature of writ of Mandamus to declare the action of the respondents in ignoring the orders of Hon'ble Supreme Court of India in C.A. 6799-6800 of 2014 dt.12.04.2017 while issuing G.O.Ms.No.153, Home (Ser.I) Department dt.5.10.2018 and the integrated Insectors list of Telangana State in Procs. Rc.No.260/EI/2014 dt.19.11.2020 as illegal, arbitrary and violative of Art.141 of the Constitution of India and consequently to direct the respondents to accord the first vacancy in Inspector category available for promotion as on 5.5.2010, 5.5.2010 and 18.01.2010 to the petitioners respectively implementing the orders of the Hon'ble Supreme Court of India and to consider them for appropriate placement and seniority in the G.O.Ms. No.153, Home (Ser.I) Department dt.5.10.2018 and the Telangana State Seniority list dt.19.11.2020 and to consider them for further promotion to Dy. Superintendent of Police category as per law in the ensuing

promotions apart from fixation of notional seniority to them as per law and to pass such other orders as are necessary in the interests of justice..."

3. Learned counsel for the petitioners submits that the Director General of Police, Telangana, convened a meeting with the officers and assured the petitioners that their grievances regarding seniority and promotions would be examined fairly and therefore, the petitioners seek permission of this court to withdraw the writ petition with liberty to the petitioners to file a fresh writ petition if need arises.

4. In view of the aforesaid submission, the writ petition is dismissed as withdrawn with the aforesaid liberty. There shall be no order as to costs.

Miscellaneous applications, if any pending, shall stand closed.

**SD/- C.DEEPIKA
ASSISTANT REGISTRAR**

//TRUE COPY//



SECTION OFFICER

To

1. Two CC's to G.P FOR SERVICES (A.P), High Court for the State of Telangana at Hyderabad. (OUT)
2. Two CC's to G.P FOR SERVICES, High Court for the State of Telangana at Hyderabad. (OUT)
3. One CC to SRI R.V.MALLIKARJUNA RAO, Advocate [OPUC]
4. One CC to SRI B.RAJESHWAR REDDY (G.P. FOR STATE OF ANDHRA PRADESH) Advocate [OPUC]
5. One CC to SRI P.GOVIND REDDY, Advocate (OPUC)
6. Two CD Copies

SA

TKS

HIGH COURT

DATED: 23/09/2026

ORDER

WP.No.2625 of 2021



DISMISSING THE W.P

AS WITHDRAWN WITHOUT COSTS.

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29/9/26